

1968 from the Sub-Divisional Magistrate, New Delhi :—

"I have the honour to inform you that I have found it my duty in the exercise of my powers under Section 64 of the Criminal Procedure Code to direct that Shri Onkar Lal Berwa, Member, Lok Sabha, be arrested under Section 188 Indian Penal Code, for taking out a procession and shouting slogans in defiance of the prohibitory orders promulgated under Section 144 Criminal Procedure Code at the Patel Chowk, Parliament Street, New Delhi, at 1.30 P.M. today."

Shri Onkar Lal Berwa, Member, Lok Sabha, was accordingly arrested at 1.30 P.M. today and is being produced before the Judicial Magistrate, Parliament Street, New Delhi for trial today."

— — —

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Thirty-First Report

SHRI KHADILKAR (Khed) : I beg to move :

"That this House agrees with the Thirty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th May, 1968."

MR. SPEAKER : The question is :

"That this House agrees with the Thirty-first Report of Committee on Private Members, Bills and Resolutions presented to the House on the 8th May, 1968."

The motion was adopted.

— — —

16 32 hrs.

CHILD MARRIAGE RESTRAINT (AMENDMENT) BILL*

SHRI D. C. SHARMA (Gurdaspur) : I beg to move for leave to introduce a Bill further to amend the Child Marriage Restraint Act, 1929.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Child Marriage Restraint Act, 1929."

The motion was adopted.

SHRI D. C. SHARMA : I introduce the Bill.

— — —

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Seventh Schedule)

SHRI D. C. SHARMA (Gurdaspur) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI D. C. SHARMA : I introduce the Bill.

— — —

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 226)

SHRI M. N. REDDY (Nizamabad) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI M. N. REDDY : I introduce the Bill.

— — —

16 34 hrs.

[Mr. Deputy-Speaker in the Chair.]

ALL INDIA AYURVEDIC MEDICAL COUNCIL BILL—*contd.*

MR. DEPUTY-SPEAKER : Now, Shri A. T. Sarma to continue his speech.